

the local assemblies and to the Lok Sabha? What is the total number actually filed?

SHRI A. K. SEN: Sir, I want notice.

SHRI T. S. AVINASHILINGAM

•CHETTIAR: Out of the total number of petitions disposed of, how many were confirmed and how many set aside?

SHRI A. K. SEN: I would require separate notice.

"TRANSFER OF SALAR JUNG MUSEUM TO UNION GOVERNMENT

f SHRI P. S. RAJAGOPAL

: NAIDU:

*) SHRI FARIDUL HAQ (.

ANSARI:

Will 'the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether the Government of Andhra Pradesh has agreed to hand over the Salar Jung Museum to the Union Government; and.

(h) if so, at which place the 'Onion Government propose to locate the Museum?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) Yes, Sir.

(b) Hyderabad.

SHRI P. S. RAJAGOPAL NAIDU: To what extent has the State Government played its part in the matter of handing over this museum to the Central ■ Government and may I know whether anything is reserved by the State Government in the matter of ownership and all that?

SHRI HUMAYUN KABIR: There has been complete co-operation from the State Government and we are

fThe question was actually asked on the floor of the House by Shri P. S. Rajagopal Naidu.

awaiting a decree of the High Court and as soon as the decree is received, the property will pass to the Central Government and this has been done in consultation with the State Government.

SHRI P. S. RAJAGOPAL NAIDU: Why has this matter gone to the High Court for adjudication?

SHRI HUMAYUN KABIR: It has to go to the High Court, because the suit regarding this estate has been pending for a long time. Till the succession suit is settled, neither the State Government nor the Government of India can come into the picture.

SHRI N. M. LINGAM: May I know the financial implications of the Government taking over this museum, particularly the cost of actual maintenance of it?

SHRI HUMAYUN KABIR: I cannot give the complete financial implications at this stage. But the immediate implication may cost about Rs. 10 lakhs from the Government of India for a new building for the museum. As regards annual recurring expenditure, it is difficult to give the figure, As present the museum has an income of Rs. 2 lakhs from visitors' passes and the present expenses are met from out of this amount. But it is possible that with the reorganising of the museum and giving of slightly better terms and conditions of service to the employees, the expenses may go up a little and we have made a request to the Hyderabad Government to share it if any deficit should occur.

SHRI V. K. DHAGE: Is it a fact that the successors of Nawab Salar Jung Bahadur have agreed to donate a piece of land in Hyderabad and also a sum of Rs. 5 lakhs for the construction of a building?

SHRI HUMAYUN KABIR: The Estate Committee agreed to give 8 piece of land and also that a sum of Rs. 5 lakhs will be donated. It is part

of the suit which is now before the High Court.

SHRI FARIDUL HAQ ANSARI: May I know whether the entire museum has been acquired or only a portion of it?

SHRI HUMAYUN KABIR: The entire museum.

SHRI V. K. DHAGE: Is it a fact that many articles are not exhibited in the museum and, if so, may I know whether they also will be included in this museum?

SHRI HUMAYUN KABIR: Everything which belongs to the Salar Jung Museum will become part of the property of the Government of India when the High Court has decreed it.

SHRI V. K. DHAGE: But is it not a fact that there are articles which are not included in the museum?

SHRI HUMAYUN KABIR: We are told there are about 25,000 objects of art which will become part of the new museum.

SHRI V. K. DHAGE: But there are many objects which are not included in the museum and which are not exhibited yet. Will Government take over those articles or not?

SHRI HUMAYUN KABIR: If they are part of the museum, they will become part of the new museum even if they are not exhibited. But if they are not part of the museum, obviously the question does not arise.

SHRI FARIDUL HAQ ANSARI: Is the hon. Minister aware that quite a lot of unpacked articles are lying in the palaces and may I know whether they will also become the property of the Government of India?

SHRI HUMAYUN KABIR: I have already stated that whatever is part of the museum, whether exhibited or not, will be part of the new museum.

SHRI V. K. DHAGE: The question is about many articles which are unpacked and . . .

MR. CHAIRMAN: Next question.

LETTING OUT OF MILITARY LAND FOR GRASS CUTTING

*609. SHRI T. R. DEOGIRIKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the lands in the military area are let out for grass cutting;

(b) if so, whether there is any schedule of rates for cutting grass; and

(c) whether the money thus realised is credited to Defence finances or utilised locally?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH) : (a) Unused and uncultivable military lands are generally let out for grass cutting unless there is any objection on security and/or sanitary grounds.

(b) No.

(c) Income derived from letting out of military lands for grass cutting is fully credited to Government revenues. In the case of lands vested in the Cantonment Boards, however, generally only 1/3rd of such income is credited to Government revenues and the balance to the Cantonment funds.

SHRI T. R. DEOGIRIKAR: I am referring to the Khadakvasla site and I want to know whether the villagers round about the National Defence Academy were denied passes for cutting grass for a period of six months or more? Is it a fact or not?

SHRI K. RAGHURAMAIAH: Sir, he-is referring to a particular area and I would require notice to answer. The question here is a very general one.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: May I know, Sir, whether the lands of the former Indian States which have come under the Defence-